

(This is a Public Announcement for information purposes only and not for publication or distribution and is not an Offer Document)

**ALAN SCOTT INDUSTRIES LIMITED**

Alan Scott Industries Limited (CIN: L33100MH1994PLC076732) was incorporated on February 22, 1994, under the Companies Act, 1956 in the name and style as Suketu Fashions Limited as a Public Limited company in the State of Maharashtra. The Company obtained the Certificate of Commencement of Business on March 9, 1994 from the Registrar of Companies, Maharashtra, Mumbai. The Company changed its name from Suketu Fashions Limited to Alan Scott Industries Limited and a fresh Certificate of Incorporation was issued by the Registrar of Companies on October 24, 1997. The name was again changed to Alan Scott Industries Limited and a fresh Certificate of Incorporation dated September 9, 2006 was issued by the Registrar of Companies, Maharashtra. The Company made its maiden public issue in August 1994 and got listed on the OTC Stock Exchange of India. The Registered Office of the Company is situated at Unit no. 302, Kumar Plaza, 3rd floor, Near Kalina Masjid, Kalina Kurla Road, Santacruz (East), Mumbai - 400029, Maharashtra, India. For details of changes in name and registered office of our Company, see "General Information" beginning on page 45 of the Draft Letter of Offer.

**Registered Office:** Unit no. 302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kurla Road, Santacruz (East), Mumbai - 400029, Maharashtra, India | **Contact Number:** +91-22-61786000 / +91-22-61786001  
**Contact Person:** Miss Sneha Upendra Shukla, Company Secretary and Compliance Officer  
**E-mail Address:** alanscottcompliances@gmail.com | **Website:** www.thelanscott.com  
**Corporate Identity Number:** L33100MH1994PLC076732

**THE PROMOTER OF OUR COMPANY IS SURESH PUKHRAJ JAIN**

**FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS ALAN SCOTT INDUSTRIES LIMITED**

**RIGHTS ISSUE OF UP TO 18,25,377 (EIGHTEEN LAKHS TWENTY-FIVE THOUSAND THREE HUNDRED AND SEVENTY-SEVEN) PARTLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (RUPEES TEN ONLY) EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹30.00/- (RUPEES THIRTY ONLY) PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹20.00/- (RUPEES TWENTY ONLY) PER RIGHTS EQUITY SHARE) AGGREGATING UP TO ₹547.61/- LAKHS\* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHT EQUITY SHARE FOR EVERY 1 (ONE) EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●], 2023 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 20 OF THE DRAFT LETTER OF OFFER. THE RIGHTS ISSUE PRICE IS 3 (THREE) TIMES THE FACE VALUE OF THE EQUITY SHARES.**

\*Assuming full subscription and receipt of all Call Monies with respect to Rights Equity Shares.

Amount Payable Per Right Equity Share	Face Value	Premium	Total	Percentage of Right Issue Price
On Application	₹3.50/-	₹6.50/-	₹10.00/-	33.33%
Two or more calls, subsequent calls as may be determined by the Board/ Committee	₹6.50/-	₹13.50/-	₹20.00/-	66.67%
Total	₹10.00/-	₹20.00/-	₹30.00/-	100.00%

This public announcement is being made in compliance with the provisions of Regulation 72 (2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018 as amended ("SEBI ICDR Regulations") ("Public Announcement") to state that Alan Scott Industries Limited is proposing, subject to requisite approvals, market conditions, and other considerations, for issue of Equity Shares on rights basis and has on Friday, February 24, 2023, filed the Draft Letter of Offer ("DLOF") with BSE Limited, the stock exchange on which the Equity Shares of the Company are presently listed ("BSE"). Since the size of the Issue is less than ₹5,000 Lakhs (Rupees Fifty Crores Only), as per the SEBI (ICDR) Regulations, the Draft Letter of Offer has not been filed with the Securities and Exchange Board of India ("SEBI") nor SEBI shall issue any observation on the Draft Letter of Offer.

This Public Announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note that the distribution of the Draft Letter of Offer and the Issue of Equity Shares on a rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlements or Rights Equity Shares will be deemed to have declared, warranted, and agreed that at the time of subscribing to the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in other restricted jurisdictions. The Rights Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended ("Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing, and allotting Right Shares within its jurisdiction and/or to its citizens. The offering to which the Draft Letter of Offer relates is not and under no circumstances is to be construed as, an offering of any Right Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Right Shares or Rights Entitlements.

Investment in equity and equity related securities involves a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and this Issue including the risks involved. The Rights Shares have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the Draft Letter of Offer. Investors are advised to refer to the section titled "Risk Factors" beginning on page 24 of the Draft Letter of Offer before investing in the Issue.

For details on the share capital of our Company, please refer to the section titled "Capital Structure" beginning on page 50 of the Draft Letter of Offer.

**Note: Capitalized terms not defined herein shall have the same meanings ascribed to such terms in the Draft Letter of Offer.**

**REGISTRAR TO THE ISSUE**

**PURVA SHARE REGISTRY (INDIA) PRIVATE LIMITED**  
 Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India | **Contact Details:** +91-22-2301-2518 / 6761  
**E-mail ID:** support@purvashare.com | **Website:** www.purvashare.com  
**Investor grievance e-mail:** support@purvashare.com  
**Contact Person:** Ms. Deepali Dhuri | **SEBI Registration Number:** INF000001112  
**Corporate Identification Number:** U67120MH1993PTC074079

**Disclaimer:** Alan Scott Industries Limited is proposing, subject to the receipt of requisite approvals, market conditions, and other considerations, to make a rights issue of its Equity Shares and has filed the Draft Letter of Offer with BSE Limited. The Draft Letter of Offer is available on BSE website at [www.bseindia.com](http://www.bseindia.com). Investors should note that investment in Equity Shares involve a high degree of risk and for details relating to the same, see the section titled "Risk Factors" on page 24 of the Draft Letter of Offer.

On behalf of the Board of Directors of Alan Scott Industries Limited  
 Sd/-  
**Suresh Pukhraj Jain**  
 Managing Director  
 Place: Mumbai  
 Date: Friday, February 24, 2023

**FORM A PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07th March 2001
3. Authority under which corporate debtor is incorporated / registered	ROC, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45101PN2001PTC015935
5. Address of the registered office and principal office (if any) of corporate debtor	211, Nilanjali Society, Bhusan Apts Kalyani Nagar, Pune Pune MH 411014 IN
6. Insolvency commencement date in respect of corporate debtor	23rd February, 2023
7. Estimated date of closure of insolvency resolution process	22nd August, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhawala Regn No.: IBBI/IPA-002/IPN00423/2019-2020/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	B.402, Saraswati Towers, Parsi Panchayat Road, Opp Sona Udyog, Anandhi East, Mumbai Suburban, Maharashtra, 400069 E-mail: anil.jitendra@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1221, Maker Chamber V, Nariman Point, Mumbai - 400 021, India E-mail: jpviraajprojectsindia@gmail.com
11. Last date for submission of claims	09th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Viraj Projects (India) Private Limited on 17th February 2023.

The creditors of Viraj Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 09th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
**Mr. Anil Jitendra Jhumkhawala**  
 Interim Resolution Professional  
**IBBI Registration No.:** IBBI/IPA-002/IPN00423/2019-2020/12689  
**AFSA:** AA2/12689/02/121223/202465 Valid till 12th December 2023

**FORM A PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF SITI NETWORKS LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Siti Networks Limited
2. Date of incorporation of corporate debtor	24th March 2008
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L64200MH2006PLC160733
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office:</b> Unit No. 38, 1st Floor A Wing Madhu Industrial Estate, P.B. Marg, Worli Mumbai - 400013 <b>Principal Office:</b> Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 Horrible NCLT order dated 22nd February 2023
6. Insolvency commencement date in respect of corporate debtor	21st August 2023 (180th day from the date of CIRP order)
7. Estimated date of closure of insolvency resolution process	21st August 2023 (180th day from the date of CIRP order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rohit Mehra IBBI/IPA-001/IRP00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai-400063 <b>E-mail:</b> rohitmehra@rohitnsl.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 <b>E-mail:</b> ip.siti@nsl.com and ip.sitinetworks@gmail.com
11. Last date for submission of claims	08th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of SITI Networks Limited on 22nd February 2023.

The creditors of SITI Networks Limited, are hereby called upon to submit their claims with proof on or before 08th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA (currently not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
 Name and Signature of Interim Resolution Professional: Rohit Mehra  
 Interim Resolution Professional  
 Reg No: IBBI/IPA-001/IRP00799/2017-18/11374  
**Address:** Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai-400063  
 25th February 2023, Mumbai

(This is a public announcement for information purpose only and not an offer document and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for publication or distribution, directly or indirectly, outside India)

**SAKUMA EXPORTS LIMITED**

Corporate Identification Number: L51909MH2005PLC155765

Our Company was initially formed as a partnership firm in the name of Sakuma Exports on December 1, 1998 at Mumbai and was subsequently converted into a Public Limited Company under Part IX of the Companies Act, 1956 with the name of Sakuma Exports Limited vide Certificate of Incorporation dated August 31, 2005 and date of certificate of commencement of business September 05, 2005 issued by Registrar of Companies, Maharashtra. For details of changes in the registered office of our Company, please refer to the chapter entitled "General Information" beginning on page no. 38 of the Draft Letter of Offer.

**Registered Office:** Auras Chamber, A 301-302, Near Mahindra Tower, S S Amrutwar Lane, Worli-400013, Mumbai, Maharashtra, India. **Tel. No.:** +91 22 24999021/22. **Email:** companysecretary@sakumaxportsltd.com  
**Website:** www.sakumaxportsltd.com; **Contact Person:** Ms. Khyati Bipin Jobanputra, Company Secretary & Compliance Officer

**PROMOTERS OF OUR COMPANY: MR. SAURABH MALHOTRA and MRS. KUSUM CHANDER MOHAN MALHOTRA**

**ISSUE OF UP TO [●] EQUITY SHARES WITH A FACE VALUE OF RE. 1.00 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF [●] EACH INCLUDING A SHARE PREMIUM OF [●] PER RIGHTS EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO RS. 200.00 CRORES\* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF [●] RIGHTS EQUITY SHARES FOR EVERY [●] FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●] DAY, [●] (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 179.**

\* Assuming full subscription. Subject to finalization of the Basis of Allotments

This public announcement is being made in compliance with the provisions of Regulation 72(2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended (the "SEBI ICDR Regulations") and to state that Sakuma Exports Limited is proposing, subject to requisite approvals, market conditions and other considerations, an issue of equity shares to its equity shareholders on rights basis and has filed the Draft Letter of Offer ("DLOF") dated February 23, 2023 with the Securities and Exchange Board of India ("SEBI") Mumbai Office through the SEBI Intermediary Portal at <https://siportal.sebi.gov.in>, in accordance with SEBI circular dated January 19, 2018 bearing reference number SEBI/HO/CFD/DIL/1/CIR/P/2018/011.

Pursuant to the Regulation 72(1) of the SEBI ICDR Regulations, the DLOF filed with BSE, NSE and SEBI is open for public comments, if any. The DLOF is hosted on respective websites of SEBI-www.sebi.gov.in, recognised stock exchanges where the equity shares of the Company are listed i.e. BSE at [www.bseindia.com](http://www.bseindia.com), NSE at [www.nseindia.com](http://www.nseindia.com) and website of the Sole Lead Manager i.e. First Overseas Capital Limited at [www.focl.in](http://www.focl.in). All members of the public are hereby invited to provide their comments on the DLOF to SEBI with respect to the disclosures made in the DLOF. The public is requested to send a copy of the comments to SEBI, to the Company and to the Lead Manager to the issue at their respective addresses mentioned herein. All comments must be received by the Company or by the Lead Manager on or before 05.00 p.m. on the 21st (Twenty First) day from the aforementioned date of filing the DLOF with SEBI i.e., March 17, 2023.

This announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note the distribution of the DLOF and issue of equity shares on rights basis to person in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights entitlement or Rights Equity Shares will be deemed to have declared, warranted and agreed that at the time of subscribing for the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in the restricted jurisdictions. The Rights Equity Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing and allotting Rights Equity Shares within its jurisdictions, and/or to its citizens. The offering to which the DLOF relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlements.

Investment in equity and equity related securities involves a high degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The securities being offered in the Issue have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the DLOF. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 20 of the DLOF before making an investment in the Issue.

For details of the share capital of the Company, see **Capital Structure** on page no. 45 of the DLOF. The liability of the members of our Company is limited.

The existing Equity Shares are listed on NSE and BSE.

**NOTE:** All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DLOF.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
 <b>FIRST OVERSEAS CAPITAL LIMITED</b> 1-2 Bhupen Chambers, Dalal Street, Fountain, Mumbai - 400 001, Maharashtra, India <b>Tel No.:</b> +91 22 4050 9999 <b>Email:</b> mala@focl.in / rushabh@focl.in <b>Investor Grievance Email:</b> investorcomplaints@focl.in <b>Website:</b> www.focl.in <b>SEBI Registration No.:</b> INM000003671 <b>Contact Person:</b> Mala Soneji/ Rushabh Shroff	 <b>BIGSHARE SERVICES PRIVATE LIMITED</b> S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Next to Ahura Centre, Andheri East, Mumbai - 400 093, Maharashtra, India <b>Telephone:</b> +91 22 62638200 <b>Email:</b> rightsissue@bigshareonline.com <b>Investor Grievance Email:</b> investor@bigshareonline.com <b>Website:</b> www.bigshareonline.com <b>SEBI Registration Number:</b> INF000001385 <b>Contact Person:</b> Mr. Vijay Surana

For Sakuma Exports Limited  
 On behalf of the Board of Directors  
 Sd/-  
**Managing Director**

**Disclaimer:** Sakuma Exports Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue its equity shares on rights basis and has filed a DLOF with the SEBI. The DLOF shall be available on the respective websites of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), Sole Lead Manager at [www.focl.in](http://www.focl.in), BSE at [www.bseindia.com](http://www.bseindia.com), NSE at [www.nseindia.com](http://www.nseindia.com) and website of the Issuer Company at [www.sakumaxportsltd.com](http://www.sakumaxportsltd.com). Investors should note that investment in Equity Shares involves a high degree of risk and investors should refer to and rely on the DLOF including the section "Risk Factors" beginning on page 20 of the DLOF before making an investment in the Issue.

**navi MUTUAL FUND****NAVI AMC LIMITED**

(FORMERLY KNOWN AS ESSEL FINANCE AMC LIMITED)  
**Registered Office:** "AMR Tech Park", Ground Floor, Municipal/ Khata No 826/792/46/231/24/1, Hongasandra Village, Hosur Road, Bangalore KA 560068 IN  
 Tel: 080 45113444; Toll free no. 1800 103 8999  
 Website: [www.navimutualfund.com](http://www.navimutualfund.com), Email: mf@navi.com  
 CIN: U65990KA2009PLC165296

**Extension of New Fund Offer (NFO) Period for Navi ELSS Tax Saver Nifty 50 Index Fund**

The NFO for Navi ELSS Tax Saver Nifty 50 Index Fund is open for a period of 15 days till February 28, 2023.

Pursuant to SEBI Circulars dated March 15, 2010, New Fund Offer for an ELSS scheme can be open for 30 days.

In line with the above, the closing date for the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund has been extended from February 28, 2023, to **March 15, 2023**. An addendum regarding the same has been uploaded on the website of Navi Mutual Fund and is available at <https://navi.com/mutual-fund>.

Accordingly, the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund will close for subscription on March 15, 2023.

For Navi AMC Limited

Sd/-  
**Authorized Signatory**

**MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.**

**JIK INDUSTRIES LIMITED**

CIN: L65990MH1990PLC056475  
**Regd Office:** PADA NO. 3, BALKUM VILLAGE, THANE (WEST), MUMBAI-400608.  
 Tel. +91-22-2542 - 6356 Email ID: admin@jik.co.in **Website:** www.jik.co.in

**POSTAL BALLOT NOTICE AND E-VOTING INFORMATION**

The Members are hereby informed that the Company has completed dispatch of postal ballot notice on **February 24, 2023** for seeking approval of members for the agenda items mentioned below, in compliance with the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 17/2020 dated April 13, 2020 read with General Circular No. 10/2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on **Friday, February 17, 2023** ("Cut-off date").

**Agenda Item(s):**

- To approve the dilution of stake in A and T Private Limited, subsidiary of the Company.
- To approve the dilution of stake in Shah Pratap Industries Private Limited, subsidiary of the Company.
- To consider and approve, appointment of M/s. H.G Saravaya & Co. as Statutory Auditors of the Company.
- To consider and approve, appointment of Mrs. Sunita Himanshu Shroff (DIN: 009820138) as Non-Executive Independent Director of the Company.
- To consider and approve, appointment of Mr. Surendra Gurav (DIN: 00485016) as Non-Executive Director of the Company.
- To consider and approve, appointment of Mr. Satischandra Parmar (DIN: 10041501) as Non-Executive Director of the Company.

The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The remote e-voting period commences from **on February 25, 2023 from 9.00 a.m. (IST) and ends on March 26, 2023 at 5.00 p.m. (IST)**. The e-voting module shall be disabled/blocked by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Friday, February 17, 2023 ("Cut-off date"). Communication of assent or dissent of the Members would take place only through the remote e-voting system.

Members are further requested to note that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again. Further, any voting by electronic means shall not be allowed beyond 5.00 p.m. (IST) on **March 26, 2023**. Notice shall be available on the Company's website i.e. [www.jik.co.in](http://www.jik.co.in), website of Stock Exchange i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and NSE Limited at [www.nseindia.com](http://www.nseindia.com) and on the website of National Securities Depository Limited (NSDL) at [www.evoting.nsl.com](http://www.evoting.nsl.com). The Board of Directors of the Company has appointed Mr. Omkar Dindorkar (Certificate of Practice No. 24580), or in his absence, Ms. Deepthi Kulkarni (Certificate of Practice No. 22502), Partners of M/s. MM&B & Associates, Practicing Company Secretaries, for conducting Postal Ballot e-voting process in a fair and transparent manner.

In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of [www.evoting.nsl.com](http://www.evoting.nsl.com), or email at [evoting@nsl.co.in](mailto:evoting@nsl.co.in). Tel: 1800-222-990 for any grievances connected with the voting by electronics means.

For JIK Industries Limited

Sd/-  
**Rajendra Parikh - Director**

Date: February 25, 2023

**"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

This is an Advertisement for information purpose only and not for publication or distribution or release directly or indirectly outside India and is not an offer document announcement. All capitalized terms used and not defined herein shall have the same meaning ascribed to such terms in the Letter of Offer dated January 20, 2023 (the "Letter of Offer" or "LOF") filed with the National Stock Exchange of India Limited ("NSE") and Securities and Exchange Board of India ("SEBI").

**DESTINY LOGISTICS & INFRA LIMITED**

(Formerly known as Destiny Logistic Limited)

Our Company was originally incorporated as a "Destiny Logistic Limited" having its registered office at 375, Dakshindari Road, Kolkata - 700 048, West Bengal, India on July 28, 2011 vide certificate of incorporation bearing CIN. U63090WB2011PLC165520 under the provisions of Companies Act, 1956 issued by the Registrar of Companies, West Bengal. Subsequently, the name of the company changed to "Destiny Logistics & Infra Limited" vide fresh certificate of incorporation dated September 07, 2021. The Company got listed on Emerge Platform of National Stock Exchange of India Limited w.e.f. October 13, 2021 and the CIN of the Company changed to L63090WB2011PLC165520.

CIN: L63090WB2011PLC165520

**Registered Office:** 375, Dakshindari Road, Kolkata - 700048

**Corporate office:** Unit No. 708, 7th Floor, ECO Centre, Block-EM-4 Sector-V, Salt Lake Kolkata - 700091, West Bengal, India  
**Tel No.:** +91 9836000343; **Email:** cs@destinyinfra.in; **Website:** www.destinyinfra.in  
**Contact Person:** Mr. Mustafa Rangwala, Company Secretary and Compliance Officer

**OUR PROMOTERS: (I) MR. JUGAL KISHORE BHAGAT AND (II) MRS. REKHA BHAGAT**

**ISSUE OF UP TO 76,94,000 EQUITY SHARES OF FACE VALUE OF ₹10/- (RUPEES TEN ONLY) ("RIGHTS EQUITY SHARES") EACH AT A PRICE OF ₹10/- PER EQUITY SHARE ("ISSUE PRICE") FOR AN AMOUNT AGGREGATING TO ₹769**